



सत्यमेव जयते

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

## PART IV

Acts of Gujarat Legislature and Ordinances promulgated and  
Regulations made by the Governor.

LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT

Sachivalaya, Gandhinagar, Dated the 20<sup>th</sup> December, 2016.

GUJARAT ORDINANCE NO. 8 OF 2016.

### AN ORDINANCE

*further to amend the laws relating to salaries and allowances of Members,  
Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers  
and Leader of the Opposition.*

WHEREAS the Legislative Assembly of the State of Gujarat is not in  
session;

AND WHEREAS the Governor of Gujarat is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition;

NOW, THEREFORE, in exercise of the powers conferred on him by clause (1) of article 213 of the Constitution of India, the Governor of Gujarat is hereby pleased to make and promulgate the following Ordinance, namely :-

1. **Short title and commencement.**- (1) This Ordinance may be called the Gujarat Salaries and Allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly, Ministers and Leader of the Opposition Laws (Amendment) Ordinance, 2016.

(2) It shall come into force at once.

2. **Guj. II of 1960, Guj. III of 1960, Guj. VI of 1960 and Guj. 16 of 1979 to be temporarily amended.**- During the period of operation of this Ordinance, the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 and the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979 shall have effect subject to the amendments specified in sections 3 to 7.

Guj. II of 1960.

Guj. III of 1960.

Guj. VI of 1960.

Guj. 16 of 1979.

3. **Amendment of section 8 of Guj. II of 1960.**- In the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, in section 8,-

Guj. II of 1960.

(i) sub-section (5) shall be deleted;

(ii) *Explanation* (2) shall be deleted.

4. **Deletion of sections 7 and 12E of Guj. III of 1960.**- In the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, section 7 and section 12E shall be deleted.

Guj. III of 1960.

- Guj. VI of 1960.** **5. Deletion of section 10 of Guj. VI of 1960.-** In the Gujarat Ministers' Salaries and Allowances Act, 1960, section 10 shall be deleted.
- Guj. 16 of 1979.** **6. Deletion of section 7 of Guj. 16 of 1979.-** In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, section 7 shall be deleted.
- Guj. 16 of 1979.** **7. Amendment of section 12 of Guj. 16 of 1979.-** In the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, in section 12, in sub-section (2), clause (c) shall be deleted.



**STATEMENT**

The Members, the Speaker and the Deputy Speaker of the Gujarat Legislative the Assembly, the Ministers and Leader of the Opposition, and the members of their family are entitled to medical facilities as provided in the Gujarat Legislative Assembly Members' Salaries and Allowances Act, 1960, the Gujarat Legislative Assembly (Speaker and Deputy Speaker) Salaries and Allowances Act, 1960, the Gujarat Ministers' Salaries and Allowances Act, 1960 and the Gujarat Legislative Assembly (Leader of the Opposition) Salary and Allowances Act, 1979, respectively.

It appears from the relevant existing provisions of the above said Acts that the medical facility is available to the Members, the Speaker and the Deputy Speaker of the Gujarat Legislative Assembly, the Ministers and Leader of the Opposition and their family members in the hospitals maintained by the Government. There is no law in existence for providing medical facilities to the ex-members of the Legislative Assembly and that the said members are provided the medical facilities by an executive order of the State Government. The State Government is considering the review of the overall policy of medical facilities available to the said dignitaries and to the ex-members of the Legislative Assembly. The State Government is of the view that the medical facilities to the said dignitaries and to the ex-members of Legislative Assembly should be provided by an executive order in order to have a uniform policy for all. In view of this, the relevant provisions as regards the medical facilities available to the said dignitaries are either deleted or amended so as to enable the State Government to frame a separate policy in this regard.

As the Gujarat Legislative Assembly is not in Session, this Ordinance is promulgated to amend the laws relating to salaries and allowances of Members, Speaker and Deputy Speaker of the Gujarat Legislative Assembly and of Ministers and Leader of the Opposition to achieve the aforesaid object.

Dated the 19<sup>th</sup> December, 2016.

**O. P. KOHLI,**  
Governor of Gujarat.

By order and in the name of the Governor of Gujarat,

**C. J. Gothi,**  
Secretary to Government.

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